

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 10
IA No. 223/JPR/2020
IA No. 390/JPR/2020
IA No. 428/JPR/2020
IA No. 78/JPR/2021
IA No. 79/JPR/2021
IA No. 80/JPR/2021
IA No. 81/JPR/2021
IA No. 83/JPR/2021
CP No. (IB)- 171/7/JPR/2019
Under Section 7 of IBC, 2016

In the matter of:

9M Corporation

.... Financial Creditor/Applicant

Versus

Bohra Pratisthan Pvt. Ltd.

...Corporate Debtor/Respondent

In pursuant to order dated 19.06.2024 issued by the Registrar with the approval of the Hon'ble President, NCLT (PB) that there will be no sitting of the NCLT, Jaipur Bench on 12.07.2024.

Therefore, the matter is reposted to 13.08.2024.


(Prabhu Dayal Sewda)
Court Officer

July 12, 2024